

ITEM NO.52

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Transfer Petition(s) (Criminal) No(s). 88/2024

RUKMANI PRADHAN &amp; ORS.

Petitioner(s)

VERSUS

PALLAVI LUDHRANI &amp; ORS.

Respondent(s)

WITH

T.P.(Cr1.) No. 89/2024 (II)

(FOR ADMISSION and IA No.23311/2024-EX-PARTE STAY and IA  
No.23312/2024-EXEMPTION FROM FILING O.T.)

Date : 30-04-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rishi Kapoor, AOR

For Respondent(s)

Ms. Mukti Chowdhary, AOR

UPON hearing the counsel the Court made the following  
O R D E RT.P.(Cr1.) No. 88/2024

Despite service of notice on respondent Nos. 1 to 4 there is no appearance on their behalf.

Ms. Mukti Chowdhary, Ld. Counsel for the respondents submits that she has already filed the vakalatnama and she shall not file any reply or counter affidavit as the matter is to be referred for mediation.

The matter be processed for listing before the Hon'ble Court, under the rules.

T.P.(Cr1.) No. 89/2024

Despite service of notice on respondent Nos. 1 to 5 there is no appearance on their behalf.

Ms. Mukti Chowdhary, Ld. Counsel for the respondents submits that she has already filed the vakalatnama and she shall not file any reply or counter affidavit as the matter is to be referred for mediation.

The matter be processed for listing before the Hon'ble Court, under the rules.

PRADIP Y. LADEKAR  
Registrar

MG